

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 29TH DAY OF NOVEMBER, 2022

PRESENT

THE HON'BLE MR.PRASANNA B.VARALE, CHIEF JUSTICE

AND

THE HON'BLE MR.JUSTICE ASHOK S.KINAGI

CRL.CCC. NO. 1 OF 2022

BETWEEN:

HIGH COURT OF KARNATAKA,
REPRESENTED BY THE REGISTRAR GENERAL,
BENGALURU - 560 001.

... COMPLAINANT

(BY SRI KIRAN S. JAVALI, SENIOR ADVOCATE/SPECIAL SPP)

AND:

SRI K.N. JAGADISH KUMAR

... ACCUSED

(BY SRI HARISH PRABHU S., ADVOCATE)

THIS CRL.CCC IS FILED UNDER SECTION 15 OF THE
CONTEMPT OF COURTS ACT, 1971 R/W ARTICLE 215 OF THE
CONSTITUTION OF INDIA PRAYING TO INITIATE (SUO-MOTU)

CRIMINAL CONTEMPT OF COURT PROCEEDINGS AGAINST THE ACCUSED HEREIN - SRI K.N.JAGADISH KUMAR @ JAGADEESH MAGADEV @ JAGADEESH, S/O B.NARAYANASWAMY, AGED 44 YEARS, OCC. ADVOCATE, ENROLLMENT NO.D/2091/2017, ENROLLED IN BAR COUNCIL OF DELHI, RESIDING AT NO.530, 4TH CROSS, KODIGEHALI, BENGALURU - 560094, UNDER THE CONTEMPT OF COURTS ACT, 1971 AND TO PUNISH HIM IN ACCORDANCE WITH LAW.

THIS CRL.CCC COMING ON FOR ORDERS THIS DAY, **CHIEF JUSTICE** MADE THE FOLLOWING:

ORDER

The accused is present before this Court.

2. The accused has filed an additional affidavit dated 24.11.2022 tendering his unconditional apology. In paragraphs 3 and 4 of the additional affidavit, it is stated as follows:

"3. *I tender my unconditional apology for the inappropriate act and behavior exhibited by me on 10.02.2022, 11.02.2022 and 12.02.2022, I most humbly undertake that, I will maintain a dignified, respectful, responsible and polite behavior both inside and outside the court and would not say or do anything which would undermine the dignity and prestige of the institution of judiciary.*

4. *I sincerely repent for my behavior that led to incidents that took place between 10.02.2022 to 12.02.2022 out of which, this Contempt proceedings arise and further undertake to a good behavior in future."*

3. Considering the statement made by the accused in paragraph 4 of the additional affidavit that he sincerely repents for his behavior and by accepting the unconditional apology tendered by him, the proceedings initiated against the accused are dropped. Notice is discharged subject to the accused depositing costs of Rs.2,00,000/- out of which, Rs.1,00,000/- shall be deposited with the Karnataka State Legal Services Authority, Rs.50,000/- shall be deposited with the Advocates' Association, Bengaluru which shall be utilized for Library purposes and the remaining amount of Rs.50,000/- shall be deposited with the Karnataka Advocates' Clerks Benevolent Trust, High Court Building, Bengaluru. The above referred costs shall be deposited within a period of two weeks' from today. It is made clear that the order of discharge would be made operational only after the accused submitting receipts for having deposited the costs.

4. For reporting compliance, list the petition on 16.12.2022 as a first matter on the Board.

**Sd/-
CHIEF JUSTICE**

**Sd/-
JUDGE**

VM